

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).3467/2026

[Arising out of impugned final judgment and order dated 18-12-2025 in WP No.16586/2025 passed by the High Court of Judicature at Bombay]

SUPREME TREVES KAMGAR UNION

Petitioner(s)

VERSUS

SUPREME TREON PRIVATE LIMITED

Respondent(s)

IA No. 24951/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 24954/2026 - EXEMPTION FROM FILING O.T.

IA No. 25158/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 30-01-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARAVIND KUMAR
HON'BLE MR. JUSTICE PRASANNA B. VARALEFor Petitioner(s) : Mr. Colin Gonsalves, Sr. Adv.
Mr. Manik Gupta, Adv.
Mr. Mohammad Tanvir Ali, Adv.
Mr. Satya Mitra, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Having heard Mr. Colin Gonsalves, learned Senior Counsel appearing for the petitioner, we find no ground to interfere with the impugned judgment and order of the High Court. Hence, Special Leave Petition stands dismissed.

2. Pending application(s), if any, shall stand disposed of.

(NEHA GUPTA)
COURT MASTER (SH)(AVGV RAMU)
COURT MASTER (NSH)